

SINGH): (a) No such encroachment has come to the notice of the CPWD.

(b) to (d) Do not arise.

Re-settlement of uprooted families in Delhi

2373. SHRI PRAVIN KUMAR PRAJAPATI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government had decided in 1979 to re-settle the uprooted families in Delhi in trans-Yamuna area who were removed from their owned houses in 1975-76;

(b) if so, how many families have so far been resettled;

(c) if not, what are the reasons for delay;

(d) whether it is a fact that Government have reversed the earlier decision in this regard; and

(e) if so, what are the reasons therefor and what further steps Government propose to take in the matter?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (e) It was decided by the Government in 1979 that persons holding Power of Attorney/Agreement to Sell, who were affected by clearance operations in Delhi during emergency, may be allotted alternative plots of 42 sq. metres each at pre-determined rates subject to the condition that the recorded land owner from whom the land was purchased on the basis of Power of Attorney/Agreement to Sell, does not himself apply for an alternative plot nor for the compensation under the Land Acquisition Act in respect of the particular area, against which alternative plotment is claimed by holders of Power of Attorney/Agreement to Sell or their claim is accepted by the Court. It was reported by the Delhi Administration on 1-4-81 that none of the applicants was found eligible

in terms of the conditions laid down. It has, however, been decided by the Lt. Governor of Delhi that flats under various categories may be offered to the persons affected in these clearance operations and about 200 persons have paid initial deposits to Delhi Development Authority for such allotments.

Expenditure on the Air conditioners in Ministries

2374. SHRI ROBIN KAKATI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of air conditioners being used by each Ministry of the Government of India; and

(b) the amount spent on the purchase of these air conditioners during the last three years and the money spent on the maintenance of these air conditioners during the above period?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) The requisite information is being collected and will be laid on the Table of the House.

Representation of Harijans in Committees/Boards

2375. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details of the Committees, Boards, Corporations which are constituted to carry out different functions of the Government and Semi-Government undertakings under his Ministry;

(b) what are the functions of these Committees or Boards and Corporations;

(c) whether adequate representation to Harijan and Girijan members on each of such Committees or Boards or Corporations has been given; and

(d) if so, what are the names and other particulars of such Harijans and Girijans members appointed on